

ITEM NO.1501
(for judgment)

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1359/2017

TECHI TAGI TARA

Appellant(s)

VERSUS

RAJENDRA SINGH BHANDARI & ORS.

Respondent (s)

WITH

C.A. No. 1561/2017 (XVII)
C.A. No. 4917/2017 (XVII)
C.A. No. 4936/2017 (XVII)
C.A. No. 5735/2017 (XVII)
C.A. No. 1360/2017 (XVII)
C.A. No. 2481/2017 (XVII)
C.A. No. 526/2017 (XVII)
C.A. No. 8377-8378/2017 (XVII)
C.A. No. 9498/2017 (XVII)
C.A. No. 10471/2017 (XVII)
C.A. No. 10472-10473/2017 (XVII)

Date : 22-09-2017 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. Ranji Thomas, Sr. Adv.
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Mr. Naresh Kumar Gaur, Adv.

Mr. Ashok Kr. Singh, Adv.

Hon'ble Mr. Justice Madan B. Lokur pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Deepak Gupta.

Delay condoned.

In terms of the signed reportable judgment, the appeals are disposed of.

Pending applications are disposed of.

(SANJAY KUMAR-I)

AR-CUM-PS

(Signed reportable judgment is placed on the file)

(KAILASH CHANDER)

COURT MASTER